

[Shri Annasaheb P. Shinde]

section (11) of section 31 of the Warehousing Corporations Act 1962 [Placed in Library See No IT—1109/71]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC

THE DEPUTY MINISTER IN THE

Fourth Lok Sabha

1	Statement No XXXV	Fourth Session, 1968.
2	Statement No XXIX	Fifth Session, 1968.
3.	Statement No XXI	Sixth Session, 19 8
4	Statement No XXVII	Seventh Session, 1969
5.	Statement No XVII	Eighth Session, 1969
6.	Statement No XV	Ninth Session, 1969
7	Statement No XVII	Tenth Session, 1970.
8	Statement No VIII	Eleventh Session, 1970.
9	Statement No VII	Twelfth Session, 1970.

Fifth Lok Sabha

10	Statement No. IV	First Session, 1971
11.	Statement No III	Second Session, 1971.
12	Statement No IV	Second Session, 1971
13.	Statement No V	Second Session, 1971

[placed in Library. See No LT—1110/71]

12 04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 22nd November, 1971, agreed without any amendment to the International Airports Authority Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 31st July, 1971"
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd November, 1971, agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 12th August, 1971"

12 05 hrs

STATEMENT RE CONDITION OF BANGLA DESH REFUGEES IN CAMPS IN MEGHALAYA

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR). I wish to make a statement regarding the condition of Refugees from Bangla Desh in Camps in Meghalaya.

Sir, can I lay it on the Table of the House.

MR. SPEAKER : That is right,

SHRI R. K. KHADILKAR : I lay the statement on the Table of the House.

Statement

According to the information available some barracks in the refugee camp at Moilam were gutted by fire which broke-out at about 1.30 A.M. on the 29th October, 1971, and about 15,000 persons were affected. Three persons died and four were injured. On the same night and on 13-11-1971 and 20-11-1971, three other fires broke-out in the same camp. There had been no loss of life or any significant damage to property in the second fire on 29-10-1971 and that on 13-11-1971. On 20-11-1971, however, 2112 persons were affected and 4 persons died. The cause of the fire is under investigation. The possibility of this being a case of sabotage cannot be ruled out. Security arrangements have been tightened to guard against sabotage activities by Pakistan agents in the border areas.

Those refugees who were affected by the fire were given necessary relief assistance in the shape of ration/free cooked food, wearing apparel and blankets. Alternative accommodation was also offered to them in some barracks available but the refugees declined to move because they were afraid of Pakistani shelling. Orders have now been issued by the Government of Meghalaya to construct barracks with refugee labour and Government material for those who have been affected.

Clothes and blankets have already been supplied to the refugees, who were needy and deserving, out of donations received from the voluntary organisations.

The Government of Meghalaya, along with other State Governments was authorised to arrange for the purchase and supply of clothes to all the refugees in camps as early as on 2nd September, 1971. The Government of Meghalaya have invited tenders for supply of clothes and tenders are in the process of finalisation. It is expected that distribution of clothes will commence in about a week or 10 days time.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 25-11-71.

†Introduced with the recommendation of the President.

As regards supply of blankets, it is understood that the entire requirement of camp refugees in Meghalaya to the extent of 3.55 lakh blankets has been supplied and distribution of blankets is in progress.

12.06 hrs.

DIPLOMATIC RELATIONS (VIENNA CONVENTION) BILL *

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : I beg to move for leave to introduce a Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith."

The motion was adopted.

SHRI SWARAN SINGH : Sir, I introduce the Bill

12.07 hrs

STATUTORY RESOLUTION RE :
RAILWAY PASSENGER FARES
ORDINANCE AND RAILWAY
PASSENGER FARES
BILL -- *Contd.*

MR. SPEAKER : The House will now take up further discussion of the following resolution moved by Shri Atal Bihari Vajpavee on the 24th November, 1971, namely :—

"This House disapproves of the Railway Passenger Fares Ordinance, 1971. (Ordinance No. 17 of 1971) promulgated by the President on the 22nd October, 1971."

The House will also take up further consideration of the following motion moved by Shrimati Sushila Rohatgi on the 24th November, 1971, namely :—

"That the Bill to provide for the